

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.284/98
M.A.No.269/98

(2)

Hon'ble Sh. R.K. Ahooja, Member (A)

New Delhi, this the 3rd day of February, 1998

1. C.P.W.D. Karamchari Union (Regd.)
through its President,
Sh.Hukam Chand
Plot No.1, Aram Bagh, Near Udasin Mandir,
Pahar Ganj,
New Delhi.

2. Sh.Pooran Chand
S/o.Sh.Narayan Singh,
R/o. N-535, Mangolpuri,
Delhi.

APPLICANTS

(By Sh.Manas R. Panigrahi, Advocate)

Versus

1. Union of India,
Ministry of Urban Affairs,
through Secretary,
Nirman Bhawan,
New Delhi.

2. Director General (Works)
Central Public Works Department,
Nirman Bhawan,
New Delhi.

RESPONDENTS

O R D E R (Oral)

This application has been filed against the O.M No.23/3/97-EC.X (Pt.) dated 31.12.97 from the Director of Administration, office of Director General (Works), on the subject of grant of over-time allowance. The the claim of the applicants is that they are entitled to over-time allowance at revised rates for the month of December 1997. Their grievance is that though they were paid at the revised rates for the months of October and November, the respondents have given them O.T.A at the old rates for the month of December.

2. I have seen the office memorandum. In Paragraph-2 thereof, it has been stated as follows:

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"We have sought clarification from the Ministry of Urban Affairs & Employment whether we could pay O.T. Allowance on the basis of the revised scales, pay for work-charged staff of CPWD. Clarification on this issue is still awaited from the Ministry."

(3)

3. It is clear that the respondents themselves are taking action by seeking clarification from the Ministry. It would appear therefore, that the present application is pre-mature and unless the respondents refuse altogether the claim of the applicants, there is no need for them to come before the Tribunal. Accordingly, this O.A is dismissed as pre-mature granting liberty to the applicants to come again at the appropriate time if they have any outstanding grievance.

R.K. Adooja -
(R.K. Adooja)
MEMBER (A)

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